

**BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

O.A. No. 211 of 2021

P.Palaniappan,
S/o. Ponnusami,
Varagampadi,
Masinayakkanpatti Village,
Salem

.. Applicant

-Vs-

The Ministry of Environment,
Forest and Climate Change,
Rep. by its Under Secretary,
And 14 others.

... Respondents

**OBJECTIONS FILED BY 12TH RESPONDENT TO THE JOINT
COMMITTEE INTERIM REPORT**

I, M.Karnan, S/o.Muthusamy, Hindu, aged about 58 years, residing at No.5/156, EB Colony, Masinaickenpatti Post, Salem District, submits the objections to the Joint Committee Interim Report.

1. In the original application No. 211 of 2021 M/s. Sri Annamar Blue Metals was shown as 12th respondent and filed the counter in respect of his Crushing Unit. The joint committee interim report speaks about lease for quarrying rough stone dated 31.01.2020 was granted to and in favour my wife Tmt. K. Neela, and it is respectfully submitted that lease deed dated 31.01.2020 was executed in favour of Tmt. K. Neela for a valid period of 10 years i.e., from 31.01.2020 to 31.01.2030.

For **SRI ANNAMAR BLUE METALS**
M. KARNAN


Proprietor

2. It is submitted that Tmt.K.Neela had obtained consent for establishment dated 22.03.2019 under section 21 of the Air (Prevention and Control of Pollution) Act,1981 and 25 of the Water (Prevention and Control of Pollution) Act,1974 from the Tamil Nadu Pollution Control Board and permitted to quarrying the rough stone to the quantity of 1,75,540 Cu.m/5 Years. Under such circumstances the report of the joint committee that, "a quantity of 36,304 CBM of rough stone and 5739 CBM of top soil were quarried and transported from the lease area without obtaining transport permit in the subject area" is without any material basis and the same cannot be adjudicated now and has been invented only for the purpose of filing a report before this Hon'ble Tribunal. It is further submitted that if any excess quantity of rough stone was quarried and transported, as allegedly stated in the report would have mentioned about the pit found in the quarried area and the report does not contain anything with regard to the same.

3. The individual report filed by the 8th respondent specifically says that, "There is no village site/approved layout within 300 meters radius of the lease granted area". But quite contrary to same, the joint committee report says that, "2 houses are located in Poramboke land and 4 houses are located in patta land within 300 meter radius from the lease granted area. These houses are

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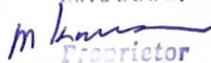
not approved one". In any event the joint committee report itself says that the alleged houses located within 300 meters radius are all not approved one.

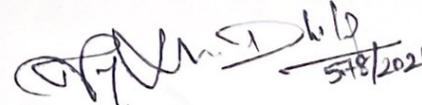
4. The Joint Committee interim report mentioned that inadequate green belt are developed around the mine area, barbed wire fencing was not maintained in the lease hold area, the required safety distance was not maintained to the adjacent lands are all false and the same was reported without proper verifications and the photographs annexed would categorically establish the factum that the green belt was developed and duly maintained.

5. The quarrying operations and other permissions were duly granted by the authorities are only after due verification by the authorities. It is respectfully submitted that while doing the quarrying operations, all the norms and conditions imposed by the authorities were duly followed.

It is therefore prayed that this Hon'ble Tribunal may record this objections and thus render justice.

Dated at Chennai on this the 11th day of August 2022.

For **SRI ANNAMAR BLUE METALS**
M. KARNAN

Proprietor
RESPONDENT NO.12


5/8/2021
COUNSEL FOR RESPONDENT NO.12